



**THE NATIONAL COMPANY LAW TRIBUNAL  
“CHANDIGARH BENCH, CHANDIGARH”  
(Exercising powers of Adjudicating Authority under  
the Insolvency and Bankruptcy Code, 2016)**

**IA No. 764/2023  
In  
CP(IB) No. 334/Chd/Pb/2019**

**Under Section 60(5) of Insolvency  
and Bankruptcy Code, 2016.**

**In the matter of IA No. 764/2023 :**

**S.K. Yarns**

through its Proprietor,  
Mr. Sushil Aggarwal,  
R/o A-196, Rajguru Nagar,  
Ludhiana, Punjab

...Applicant-Operational Creditor

Vs.

**Jindal Agro Mills Pvt. Ltd.**

having its registered office at  
Jandiali Chandigarh Road,  
Ludhiana, Punjab-141112

...Respondent-Corporate Debtor

**Order delivered on: 13.06.2023**

**Coram: Hon'ble Mr. Harnam Singh Thakur, Member (Judicial)  
Hon'ble Mr. Subrata Kumar Dash, Member (Technical)**

For the Applicant- 1). Mr. Vikas Bali, Advocate  
Operational Creditor : 2). Mr. Ravinder Gill, Advocate

**Per: Harnam Singh Thakur, Member (Judicial)**

**ORDER**

The present application is filed in main CP (IB) No. 334/Chd/Pb/2023,  
under Section 60(5) of the Insolvency and Bankruptcy Code, 2016 (**for  
brevity 'IBC' / 'Code'**), by **S.K. Yarns** through its Proprietor Mr. Sushil

IA No. 764/2023  
In  
CP(IB) No. 334/Chd/Pb/2019



Aggarwal (for brevity 'Operational Creditor' / 'Petitioner'), for proposing the name and credentials of Interim Resolution Professional which was not proposed at the time of filing of the petition.

2. Since, the main petition CP(IB) No. 334/Chd/Pb/2019 was rejected and stood dismissed vide order dated 02.06.2023 as there was a pre-existing dispute between the parties regarding the amount claimed by the petitioner Therefore, in view of the same, present application renders infructuous and stands disposed of accordingly.

Sd/-

(Subrata Kumar Dash)  
Member (Technical)

June 13, 2023

VN/TB

Sd/-

(Harnam Singh Thakur)  
Member (Judicial)